

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

O.A. NO: 29/2005.

Dated: 18th January, 2005.

HON'BLE SHRI SHANKER RAJU MEMBER(J)

HON'BLE SHRI S.P. ARYA MEMBER(A)

Dr. Pramod Kumar Gupta, aged about 50 years,
S/o Late Sri T.R. Gupta, R/o A-787, Indira Nagar,
Lucknow.

....Applicant.

BY Advocate Shri Alok Trivedi.

Versus

1. Union of India through the Secretary,
Ministry of Health & Family Welfare
Government of India, (Department of Health)
Nirman Bhawan, New Delhi.
2. The Director General, Department of Health
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi.
3. The Director (CHS), Department of Health
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi.
4. The Addl. Director (CGHS) 9-A, Rana Pratap
Marg, Lucknow.

....Respondents.

BY Advocate Shri S. K. Pandey.

ORDER (ORAL)

BY HON'BLE SHRI SHANKER RAJU MEMBER(J)

In the light of the decision of the Apex
Court in Union of India Versus S.L. Abbas 1994 SCC
(L&S) 230 a representation made against the order
of transfer, the grounds are to be gone into by the
government.

2. As representation against the transfer order dated
20.12.2004 is yet to be disposed of, respondents are
directed to dispose of the representation of the applicant
expeditiously. Till then if the applicant is not already
relieved, the order of transfer shall not be given effect
to. O.A. stands disposed of. Copy of this order be given to
the parties today. No costs.

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(S.P. ARYA)

MEMBER(A)

S.Raj
(SHANKER RAJU)

MEMBER(J)